

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. : 1/TT/2018**

**Coram:**  
**Shri P.K. Pujari, Chairperson**  
**Shri A.K. Singhal, Member**  
**Shri A.S. Bakshi, Member**  
**Dr. M. K. Iyer, Member**

**Date of Order : 22.03.2018**

**In the matter of:**

Approval of transmission tariff for **Asset-I:** (i) 132 kV S/C (on D/C Tower) Pasighat-Roing transmission line along with associated bays at Pasighat and Roing Sub-station, (ii) 3X5 MVA, 1-ph, ICT-I along with associated bays at Roing, (iii) 4X5 MVA, 1-ph, ICT-II along with associated bays at Roing, (iv) 4X6.67 MVAR, 1-ph, 132 kV bus reactor along with associated bays at Roing, **Asset-II:** (i) 132 kV S/C (on D/C Tower) Roing-Tezu transmission line along with associated bays at Roing and Tezu Sub-station, (ii) 4X6.67 MVAR, 1-ph, 132 kV bus reactor along with associated bays at Tezu under "Transmission system associated with Pallatana GBPP and Bongaigaon TPS" under for tariff block 2014-19 in North Eastern Region from COD to 31.3.2019.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Assam Electricity Grid Corporation Limited  
Bijulee Bhavan, Paltan Bazar,  
Guwahati-781 001, Assam
2. Meghalaya Electricity Corporation Limited,  
Lumjingshai, Short Round Road,  
Shillong-793 001, Meghalaya
3. Government of Arunachal Pradesh,  
Itanagar-791 111,  
Arunachal Pradesh



4. Power and Electricity Department,  
Government of Mizoram,  
Aizawl-796 001, Mizoram
5. Manipur State Electricity Distribution Company Limited,  
(Formerly Electricity Department, Government of Manipur),  
Keishampat, Imphal-795 001,
6. Department of Power,  
Government of Nagaland,  
Kohima-797 001, Nagaland
7. Tripura State Electricity Corporation Limited,  
Vidyut Bhawan, North Banamalipur,  
Agartala, Tripura (W)-799 001
8. ONGC Tripura Power Company Limited (OTPC),  
6 th Floor, A-Wing, IFCI Tower,  
61, Nehru Place, New Delhi-110 019
9. National Thermal Power Corporation Limited (NTPCL),  
NTPC Limited, NTPC Bhawan,  
SCOPE Complex, Institutional Area, Lodhi Road,  
New Delhi- 110003

.....Respondents

**For petitioner** : Shri Vivek Kumar Singh, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri A. Choudhary, PGCIL  
Shri Rakesh Prasad, PGCIL

**For respondent** : None

### **ORDER**

Power Grid Corporation of India Limited (PGCIL) has filed this petition for approval of the transmission tariff for transmission assets under “Transmission system associated with Pallatana GBPP and Bongaigaon TPS in North Eastern Region” in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations”).



The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. The details of the elements covered in the instant petition are as follows:-

Asset	Name of the Asset	Scheduled COD	Actual COD	Time over-run
Asset-I	(i) 132 kV S/C Pasighat-Roing transmission line along with associated bays at Pasighat and Roing Sub-station, (ii) 3X5 MVA, 1-ph, ICT-I along with associated bays at Roing, (iii) 4X5 MVA, 1-ph, ICT-II along with associated bays at Roing, (iv) 4X6.67 MVAR, 1-ph, 132 kV bus reactor along with associated bays at Roing,	25.12.2012	12.6.2017	54 months
Asset-II	(i) 132 kV S/C Roing-Tezu transmission line along with associated bays at Roing and Tezu Sub-station, (ii) 4X6.67 MVAR, 1-ph, 132 kV bus reactor along with associated bays at Tezu		14.6.2017	

3. The petitioner has claimed the tariff based on actual/estimated expenditure incurred up to COD and additional capitalization incurred from COD to 31.3.2019 in respect of the instant assets. The capital cost claimed by the petitioner is as follows:-

(₹ in lakh)

Assets	Apportioned approved cost (RCE)	Expenditure incurred upto COD	Additional Capital Expenditure			Total estimated cost
			2017-18	2018-19	2019-20	
Asset I	20859.74	19293.26	913.15	338.79	191.02	20736.22
Asset II	11531.42	9512.66	931.49	314.41	145.40	10903.96



Therefore, the estimated completion cost of each asset is within its respective approved apportioned cost as per RCE. Further, total estimated completion cost is within the RCE. Thus, there is no cost over-run in respect of the instant assets.

4. The matter was heard on 7.3.2018. The representative of the petitioner requested for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

5. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in PoC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

6. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.



7. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para-8 of this order.

8. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as under:-

A. Annual transmission charges claimed by the petitioner are as below:-

(₹ in lakh)		
Asset	2017-18 (pro-rata)	2018-19
Asset-I	2965.61	3771.51
Asset-II	1480.46	1937.82

B. Annual transmission charges allowed are as below:-

(₹ in lakh)		
Asset	2017-18 (pro-rata)	2018-19
Asset-I	2372.49	3017.20
Asset-II	1184.37	1550.25

9. The tariff allowed in this order shall be applicable from the actual CODs of instant assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. The petitioner is directed to submit the following information on affidavit by 30.4.2018 with an advance copy to the beneficiaries:-



(a) The break-up of capital cost individually for all the assets covered under Asset-I, i.e Asset1(i), (ii), (iii) and (iv) and Asset-II, i.e Asset II(i) and (ii); and

(b) The details of reason for the assets covered in the instant petition (individually) for time over-run and chronology of the time over-run along with documentary evidence in the following format:

Asset	Activity	Period of Activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	

11. The respondents are directed to file their reply by 16.4.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 2.5.2018. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

12. The petition shall be listed on 8.5.2018 for final hearing.

**sd/-**  
**(Dr. M.K. Iyer)**  
**Member**

**sd/-**  
**(A.S. Bakshi)**  
**Member**

**sd/-**  
**(A.K. Singhal)**  
**Member**

**sd/-**  
**(P.K. Pujari)**  
**Chairperson**

